

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 45 of 2021**

**IN THE MATTER OF:**

**9M Corporation**

**...Appellant**

**Versus**

**Naresh Verma & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Srishti Badhwar, Ms. Anju Jain, Advocates.**

**For Respondent: Mr. Amol Vyas, Ms. Saumil Sharma and**

**Mr. Naresh Verma (In person), For RP and R-1.**

**Mr. Krishnendu Datta, Sr. Advocate for R-2.**

**Mr. Atul Sharma, Mr. Kamal Gupta,**

**Mr. Mehak Khurana, Caveators, R-2.**

**Mr. Dhruv Dewan, Mr. Tabrez Malawat,**

**Mr. Harshita Choubey, Ms. Ankita Bafna,**

**Advocates for R-3**

**ORDER**  
**(Virtual Mode)**

**05.04.2021** Learned arguing counsel for the Appellant is not available and pass-over is sought.

This Bench is only till 12 o'clock.

As such, list the Appeal 'For Admission (After Notice)' Hearing on **27<sup>th</sup>**

**April, 2021.**

Interim Orders to continue.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/